

[Shri Raj Bahadur]

- (d) The Constitution (Twenty-sixth Amendment) Bill, 1971, to be taken up on the 2nd December, 1971.
- (e) The Jayanti Shipping Company (Acquisition of Shares) Bill, 1971.
- (f) The Arms (Amendment) Bill, 1971, as passed by Rajya Sabha.
- (g) The Air Corporations (Amendment) Bill 1971, as passed by Rajya Sabha.

SHRI SAMAR GUHA (Contai) : I have a point to make here, Sir. There should be a discussion on international situation. We have read in the newspapers that Mr. Rogers of the United States has called and had talks with our Ambassador as also with the Pakistan Ambassador.

MR. SPEAKER : He has also another item to move.

SHRI SAMAR GUHA : Before he goes to the next, I have a point here, The international situation should be discussed. That should be included. That is not there.

MR. SPEAKER : What is not there ?

SHRI SAMAR GUHA : A discussion on the international situation.

MR. SPEAKER : The hon. Member may kindly resume his seat. Let me go on with the agenda.

13.17 hrs.

JAYANTI SHIPPING COMPANY (ACQUISITION OF SHARES) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to move for leave to introduce a Bill to provide for the acquisition of the shares of the Jayanti Shipping Company Limited in order to serve better the shipping needs of the nation and

to facilitate the promotion and development, in the interests of the general public, of national shipping and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition of the shares of the Jayanti Shipping Company Limited in order to serve better the shipping needs of the nation and to facilitate the promotion and development, in the interests of the general public, of national shipping and for matters connected therewith or incidental thereto.”

The motion was adopted

SHRI RAJ BAHADUR : Sir, I introduce† the Bill.

STATEMENT RE. JAYANTI SHIPPING COMPANY (ACQUISITION OF SHARES) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

MR. SPEAKER : Now we adjourn and meet again at 2.30.

13.18 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at thirty-two minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

*Published in Gazette of India Extraordinary, Part II, section 2, dated 26-11-71.

†Introduced with the recommendation of the President.